

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 112**  
**(IB)-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Sumeru Processors Pvt. Ltd. .... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 17.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant: Mr. Vijender Sharma, Mr. Sourabh Kalia, Ms. Parika Thakral, Advs.  
Mr. G.K Jain, CA for petitioner  
For the respondent Mr. Narendra M. Sharma and Ms. Anindita Saha, Mr. Pravesh Khyalia, Advs. for R-1  
Mr. Anurag Sharma, Adv. for R-2  
Mr. Santosh Pandey, Ms. Nishi Ranjan, Mr. Deep Pant, Advs. for R-3

**ORDER**

**CA-1326(PB)/2019:-**

Learned counsel for the respondent no. 1, 4 & 5 states that in reply to the application he ~~was~~ handed over a tally-data, financial statements for the year 2016-17 and 2017-18 and passwords for the GST, VAT and Income Tax Return in a two separate sealed covers to the RP. Learned counsel for the RP seeks and is granted time to go through with the same.

*1/2*

In the meanwhile, learned counsels for non-applicant-respondent no. 2 & 3 accept notice. A copy of the application shall be served to them during the course of the day. Reply be filed within a week with a copy in advance to the counsel for the RP.

In respect of the non-applicant-respondent No. 3 namely Mr. Vijay Kumar Jain, partner of MANV Associates, Statutory Auditor of the corporate debtor, no one has appeared.

Let notice be issued against the aforesaid person for 31.07.2019.

Process dasti.

List on 31.07.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

17.07.2019  
Aarti Makker